

LEGISLATIVE ASSEMBLY SECRETARIAT NATIONAL CAPITAL TERRITORY OF DELHI OLD SECRETARIAT, DELHI 110054

SESSION REVIEW SECOND PART OF FIFTH SESSION (26.09.2024 TO 27.09.2024)

SUMMONS

Summons for the Second Part of Fifth Session of the Seventh Legislative Assembly of NCT of Delhi were issued to Hon'ble Members on 17.09.2024.

DURATION OF THE SESSION

Second Part of the Fifth Session of the Seventh Legislative Assembly was convened from 26.09.2024 and was adjourned sine-die by the Chair on 27.09.2024 after conducting 02 (Two) sittings on 26.09.2024 and 27.09.2024. The House conducted its business for 09 Hours 21 Minutes.

The Business conducted by the House during the Second Part of Fifth Session is summarized below.

OBITUARY

The House paid homage on the demise of the following and observed two minutes silence as a mark of respect to the departed souls:

- 1.Armed Forces & CRPF Personnel, pilgrims and people killed in terrorist attacks in various places of Jammu & Kashmir.
- 2. STF Jawans killed in Naxalite attack in District Bijapur, Chhattisgarh.
- 3. Police, Security personnel and residents killed in violence in Manipur.
- 4. Shri Sitaram Yechuri, former Member of Parliament and Senior Leader of CPI(M).
- 5. 45 Indians killed in fire accident in Kuwait.
- 6. 10 people killed in rail accident in West Bengal.
- 7. 03 students who died due to flooding of basement in Rajender Nagar, Delhi.

MATTERS RAISED BY MEMBERS

Special Mention (Under Rule 280)

50 Notices for Special Mention were received during the Session. 20 Matters were raised in the Session under Rule 280. The Matters raised under Rule 280 have been referred to the concerned Departments for furnishing replies to the Hon'ble Members within 30 days.

Calling Attention (Rule 54)

On 27 September 2024, Shri Sanjeev Jha, Hon'ble Member called the attention of the Hon'ble Minister towards organizing 'Chhat Puja' Festival on the Ghats of river Yamuna as per past practice.

Short Duration Discussions (Rule 55)

- On 26 September 2024, Shri Kuldeep Kumar, Hon'ble Member initiated discussion regarding regularization of DTC Bus Marshalls. 09 Members including Shri Vijender Gupta, Hon'ble Leader of Opposition participated in the discussion and moved a Motion. Shri Saurabh Bharadwaj replied to the discussion and moved an amendment to the Motion. The amended Motion was adopted unanimously.
- 2. On 26 September 2024, Shri Vinay Mishra, Hon'ble Member initiated discussion regarding 'alleged illegal cutting of 1100 trees to protect the owners of Farm Houses'. 08 (Eight) Members participated in the Discussion including Shri Vijender Gupta, Hon'ble Leader of Opposition, Shri Saurabh Bharadwaj, Hon'ble Minister and Shri Arvind Kejriwal, former Chief Minister. Shri Gopal Rai, Hon'ble Minister of Development replied to the discussion and made a brief statement on 27.09.2024. He also laid copies of the Notices issued by Tree Officer/Deputy Conservator of Forest (South) and DCP (South) in this regard.
- 3. On 27 September 2024, Shri Bhupinder Singh Joon, Hon'ble Member initiated discussion on the deteriorating law and order situation in Delhi and open threats of ransom and extortion from the businessmen. 05 (five) Members including Shri Vijender Gupta, Hon'ble Leader of Opposition participated in the discussion.
- 4. On 27 September 2024, Shri Madan Lal, Hon'ble Member initiated discussion regarding misuse of Central Agencies viz. Enforcement Directorate, Central Bureau of Investigation & Income Tax Department against Delhi Government Ministers & MLAs in order to the de-stabilise the elected Government. 06 (six) Members including Smt. Rakhi Birla, Hon'ble Deputy speaker, Shri Vijender Gupta, Hon'ble Leader of Opposition, Shri Manish Sisodia, former Deputy Chief Minister and Shri Arvind Kejriwal, former Chief Minister participated in the discussion. Smt. Atishi Hon'ble Chief Minister replied to the discussion.

Other Matters Raised by Members

- 1. On 27 September 2024, Shri Dilip Kumar Pandey, Hon'ble Chief Whip moved the following Motion (U/R-114):
 - "This House expresses its gratitude to the Delhi Government for its tireless efforts to release the pension of lakhs of beneficiaries of the IG Pension Scheme inspite of

the Central Government delaying the release of its prescribed share". 04 (Four) Members including Smt. Rakhi Birla, Hon'ble Deputy Speaker and Shri Vijender Gupta, Hon'ble Leader of Opposition expressed their views. The Motion was put to vote and adopted.

2. On 27 September 2024, Shri Dilip Kumar Pandey, Hon'ble Chief Whip raised the issue regarding alleged interference of the Hon'ble Lieutenant in the election of Standing Committee of MCD. 08 (Eight) Members including Shri Vijender Gupta, Hon'ble Leader of Opposition expressed their views.

The Chair also expressed his concern and stated that the action by Hon'ble Lieutenant Governor to interfere in the election process of the Standing Committee was a very serious and direct attack on the democratic process.

MOTION

On 26 September 2024, a Motion moved by Shri Vijender Gupta, Hon'ble Leader of Opposition was amended by Shri Saurabh Bharadwaj, Hon'ble Minister with the permission of the Chair. The amended Motion was adopted unanimously:

"This House resolves that all the Bus Marshalls from Civil defence who were deployed in the DTC Buses should be reinstated and their services should be regularised permanently.

This House reiterates the Resolution adopted by the House on 29/02/2024;

This House also resolves that all the Members of this House and Ministers of the Delhi Government shall meet the Hon'ble Lieutenant Governor on 3^{rd} October 2024 to stress the need for the immediate reinstatement and regularization of the Bus Marshalls;

This House further resolves that the concerned Ministers shall take all necessary steps including signing of any documents that may be required for this purpose during the meeting with the Hon'ble Lieutenant Governor."

RESOLUTION

1. On 27 September 2024, Shri Kuldeep Kumar, Hon'ble Member moved the Resolution (UR-89) with the leave of the House regarding allowing mixed land use and ownership rights to the allottees of Dairy Farms which were ordered to be shifted. (Text Enclosed). 07 (seven) Members including Shri Vijender Gupta, Hon'ble Leader of Opposition, expressed their views.

Resolution was put to vote and adopted by voice-vote.

LEGISLATION

On 26 September 2024, Smt. Atishi, Hon'ble Minister of Finance introduced the Delhi Goods and Services Tax (Third Amendment) Bill, 2024. The Bill was considered clause wise and adopted by voice vote on 27.09.2024.

ANNOUNCEMENTS/DECISIONS BY THE CHAIR

- 1. The Chair congratulated Smt. Atishi, Hon'ble Chief Minister and her newly constituted Council of Ministers. The Chair also congratulated Shri Vijender Gupta on his appointment as Leader of Opposition. The Chair introduced and greeted Shri Ranjeet Singh (DANICS) who had joined as Secretary of the Delhi Legislative Assembly. The Chair announced that Shri Ramvir Singh Bidhuri, former Leader of Opposition had tendered his resignation from this House w.e.f 18.06.2024, consequent upon his election to the Lok Sabha. Further, Shri Rajendra Pal Gautam has also tendered his resignation from the House w.e.f. 22.09.2024 and the same have been accepted. The Chair further announced that Shri Raaj Kumar Anand and Shri Kartar Singh Tanwar have been disqualified as Members of this House w.e.f 06.05.2024 & 10.07.2024 respectively under the provisions of the Tenth Schedule of the Constitution and Notification for the vacant seats has been issued.
- 2. On 26 September 2024, the Chair announced that the Chairperson and Members of the House Committee of Kerala Legislative Assembly were present in the LG Gallery. The visiting delegates were greeted by the Members.
- 3. The Chair announced that the Chairperson and Members of the Committee on Estimates of Karnataka Legislative Assembly were present in the LG Gallery. The visiting delegates were greeted by the Members.
- 4. On 26 September 2024, during Short Duration Discussion, Members of BJP raised slogans and interrupted the proceedings of the House seeking discussion on the delay in laying of the C & AG Reports. Members of Ruling Party also started counter sloganeering. The Chair adjourned the House. House reassembled after 15 Minutes, but Members of BJP continued to disturb the proceedings. The Chair directed the BJP Members to withdraw from the House. Afterwards, the Chair directed that Shri Jitender Mahajan, Hon'ble Member of BJP withdraw from the House for the day for continuously disturbing the proceedings.
- 5. On 27 September 2024, during Short Duration Discussion, Members of BJP raised slogans and interrupted the proceedings of the House. The Chair directed Shri Mohan Singh Bisht, Shri Ajay Mahawar and Shri Om Prakash Sharma to withdraw themselves from the House. The remaining Members of BJP walked out in protest.
